

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 304**  
**IB-411/ND/2022**  
**New IA-4733/2023**

**IN THE MATTER OF:**

**Karur Vysya Bank** ... **Applicant/Petitioner**

**Versus**

**Mr. Sourabh Goel** ... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 11.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the RP :** Adv. Kushal Bansal, Adv. Nidhi Yadav

**ORDER**

**IA-4733/2023:** The IA has been preferred by the RP for taking the Status Report on record.

**For the reasons stated therein, the IA is allowed** and the report is kept on record, subject to just all exceptions.

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**